

ITEM NO.1502

COURT NO.11

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 7061/2025

[Arising out of impugned final judgment and order dated 03-12-2024 in WA No. 813/2024 passed by the High Court of Chhattisgarh at Bilaspur]

NIRAJ JAIN

Petitioner(s)

VERSUS

COMPETENT AUTHORITY CUM ADDITIONAL
COLLECTOR, JAGDALPUR & ORS.

Respondent(s)

(IA No. 62745/2025 - EXEMPTION FROM FILING O.T.)

Date : 27-01-2026 This matter was called on for pronouncement of judgment today.

For Petitioner(s) :

Mr. Shoeb Alam, Sr. Adv.
Mr. Sahil Tagotra, AOR
Mr. Vivek Chopda, Adv.
Mr. Maulik Bhansali, Adv.
Ms. Shreya Kasera, Adv.
Mr. Rakesh Talukdar, Adv.
Mr. Shubham Pandey, Adv.

For Respondent(s) :

Mr. B.S. Rajesh Agrajit, D.A.G.
Ms. Ankita Sharma, AOR
Mr. Arjun D. Singh, Adv.
Ms. Ishika Neogi, Adv.

Mr. Brijender Chahar, A.S.G.
Mr. Nachiketa Joshi, Sr. Adv.
Mr. Praneet Pranav, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Amrish Kumar, AOR

Mr. Abhikalp Pratap Singh, AOR
Ms. Aagam Kaur, Adv.
Mr. Kartikey, Adv.
Ms. Shubhangi Agarwal, Adv.

Hon'ble Mr. Justice K. Vinod Chandran pronounced the judgment

of the Bench comprising Hon'ble Mr. Justice Sanjay Kumar and His Lordship.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)